ANNEXURE Statement of Particulars

				PAN			Name of the Trust/ Institution (Auto populated)															
	АВ	С	D I	1	2	3 4	F															
Details of Registered Office	Flo	at / Doo	r / Block	No		Na	me of F	remi	ses / Bu	uilding	/ Village	9			Roa	d / Stre	et		Pos	Office	ı	
ered (
egiste		Area /	Locality		T	Town/City	//Distric	:t		F	PIN Code	•			State	e (Seled	ct)			Count	ry(Sele	ct)
of Re																						
etails	Office Ph	one No.	with STD	Code/ Mo	obile N	o. 1						Fax	No. wi	th STD (Code/	Mobile	No. 2	!				
A. D																						
	Email Add	dress 1																				
	Email Add	dress 2																				
				the Trust		-		•	•	1	nlagra n	a a a ifi	, name	of Act	undor	which	const	ituto	d ar a	Dublic	Truct)	
	O constituted as Public Trust under (please specify name of Act under which constituted as a Public Trust under (please specify name of Act under which constituted as a Public Trust under the Societies Registration Act, 1860 (21 of 1860) or under any law corresponding to that Act in force in any particles are constituted as Public Trust under which registered under which registered under which registered)														of India							
tatus	(please specify name of the law under which registered) O registered under section 8 of the Companies Act, 2013 (18 of 2013) or under section 25 of the Companies Act, 1956 (1 of 1956) O Others (please specify)																					
gal S																						
B. Le	(ii) Details of creation and registration under the relevant law:																					
	S No		Date of	R	egistra	ition or Inc	corpor	ation	Numbe	er	D	ate		Authori	ty Gran	nting R	egistro	ation		Remo	ırk, if ar	ny
		С	reation									Date Authority Granting Registration										
	Details of	registro	ıtion und	er section	12A/ 1	A/ 12AA of the Income-tax Act, 1961:																
C. Registration Details	Details of registration under section 12A/ 12AA of the Income-tax Act, 1961: S No Registration Number Date of Registration Authority Granting Registration Remark, if an															.,						
egist Det	\$ No	Reg	gistration	Number		Date	e of Re	gistra	tion			Au	hority	Granting Registration				Remark, if any				
- E		1																				
Please specify the objects of the Trust/ Institution (please select at least one):																						
	la.	Religious Activity Medical relief																				
		Education Preservation of monuments or places or objects of artistic or historic interest																				
<u>w</u>			Yoga			Advo	ancem	ent o	r any o	ther o	bject of	gene	ral pub	olic utilit	У							
Objects		In cas	se of "ad	vancemer	nt of ar	ny other o	bject o	of ger	neral pu	ublic u	utility", pl	ease	provid	e follow	ring:							
٥ «		(i)	Wheth	er it invol	ves the	carrying	on of	any o	activity	in the	e nature	of tro	ade, co	ommer	ce or b	ousines	s, or c	iny a	ctivity	of	Yes/	No
Purpose		(ii)		ing any se ier the act																	Yes/	No
D. Pu	1b.		•	al public u	,																	
	10.	(ii)	S	of receip		of the			Details	of Ad	ggregate	e Rec	eipts fr	om act	ivities			Pero	centag	ae to	Remo	arks.
			No		/ Institu		Trade		nmerce				Service	e in rela		To	otal		al Rec	-	if ar	-
													th	nereto								
cts																						
Obje		Detai (i)		ification o er the Trus			s adon	ted c	r unde	rtakar	n modific	cation	o of T				Ye	es/ No				
n of		(1)	its obje	cts which	do not	t conform	to the	cond	ditions o	of regi			101					23/ 140				
icatio	1	(ii)	, ,	olease pro							A /1) / l= \			D	D	M	M		Y	Y	Y	Y
1. (ii) Date of application for fresh registration under section 12A(1)(ab). D D M M M (iv) Details of application:-										Υ	Υ	Υ	Υ									
s of A		',			St	atus			_		Number	,		f Registi		' Au	uthorit			Rem		
Details of Modification of Objects			-	(Pendin	1911						R	Rejection the Order if any										
D D D D D D D D D D D D D D D D D D D																						

	1.	Amount of income derived from property held under trust														
		Details of vo	luntary contri	butions to the	e trust or in	stitution d	uring the pre	evious ye	ear inclu	uding volunto	ary contributio	n under se	ction	12:		
				Corpus						Others				Total		
	2.	Cash	1	Kind		Total		Cash		Kind	1	otal		(3)+(6)		
		(1)		(2)		(3)		(4)		(5)		(6)		(7)		
		Details of voluntary contributions out of the above which are anonymous donations under section 115BBC:														
		Details of vo	luntary contri	butions out of	f the abov	ve which a	ire anonym	ous donc	ations u	nder section	115BBC:					
		Total Dor		otal Anonymo Donations		Amount ex nder 115BB			t exem _[5BBC(2)	pt under	Total			chargeable at under 115BBC		
	2a.	(in R	s)	(in Rs)	01	(in Rs		110	(in Rs))(0)	(2)-(3)-(4)	1411	VIIC OIT	del 113bbe		
		(1)		(2)		(3)	,		(4)		(5)		(6)			
		(C) 14/1/11					2.4.00100			•		•				
		(i) Whether the trust or institution is registered under the FCRA, 2010? Yes/ No														
ıtion		(ii) If yes, ple	ase provide t	he following o	details:											
plico		(a) Details of registration:														
, Ap	2b.	Regis	tration No	D		D	М	D _i	ate of r	egistration Y	Υ	Y	1	Y		
me 8		(b) Detai	ls of foreign c	1	eceived d				ļ	I	1	<u> </u>		ı		
F. Details of Income & Application		S No		ne of the Don			ddress of the			Coun	try Code	A	mour	nt (In Rs)		
											·					
etail		(i) Whether t	he trust or ins	titution is reais	stered unc	ler section	8003						Y	es/ No		
<u>.</u>		<u> </u>														
		(ii) If yes, please provide the details of certificates issued under section 80G as under:														
	2c			De	tails of the	of the Donor Amount of Donation (In Rs)						Rs)				
			Na	me	P.A	PAN Add		ess	С	orpus	Non-Corp	ous		Total		
	3.	Amount of income of the previous year applied to charitable or religious purposes in India during that year.														
	4.	Amount of income derived from property held under trust wholly for charitable or religious purposes, accumulated or set apart being upto fifteen per cent thereof for application in India, [clause (a) of section 11(1)]														
		Amount of income derived from property held under trust in part only for charitable or religious purposes, created before the commencement of this Act, finally set apart being upto fifteen per cent thereof for application in India [clause (b) of section														
	5.	11(1)]														
		Details of amount of income applied outside India [section 11(1)(c)]:														
		S No	Amount	Nature	e of		ntry of		ether			f Exempt				
	6.			charita purpa		appli	cation		mpt?		roval	General/		Date of		
								(Tes	s/ No)	Nur	nber	Special	-	Approval		
		(i) Whether option under clause (2) of Explanation 1 to section 11(1) exercised? Yes/ No														
	1.	(ii) If yes, amount of income deemed to have been applied to charitable or religious purposes in India during the previous														
su		year. (i) Whether any corpus donation has been made during the year, not allowable as per Explanation 2 to section 11(1) to other														
Compliance to Conditions			any corpus do utions and cl			e during th	ne year, not	allowab	le as p	er Explanatio	n 2 to section	11(1) to of	her	Yes/ No		
ပိ	2.	(ii) If yes, ple	ase provide t	he details of t	the donee	as under:										
ice t	2.		1	Name				PAN	1			Amour	nt			
pliar																
Com		Details of da	eemed to be	income of th	ne previou	s vear una	der section	11/1R) <i>(</i> */	he ar	tivated only	if option und	er clause /	2) of 5	xplanation 1 to		
Ö		Details of deemed to be income of the previous year under section 11(1B) (to be activated only if option under clause (2) of Explasection 11(1) exercised in earlier years):										APIGNANON 1 10				
	3.		FY for which	the option ex	ercised		Amou	nt (Rs)		Deer	ned to be inc	ome		Reasons		

1	4.	Amount of income, in addition to the amount referred to in items 3 and 4 of F. above, accumulated or set apart for specified purposes under section 11(2), if any. Whether the amount of income mentioned in item 4 above has been invested or deposited in the manner laid down in														
	5.		r the amour 11(2)(b) ?	nt of income menti	oned in iter	m 4 above has b	een investe	d or deposited i	n the manner la	id down in	Yes/ No					
	5a.	If not, p	lease specif	y the amount not so	o invested.											
				the previous year, with section 11(3)]-	any part of	income accumu	lated or set	apart for specif	ïed purposes un	der section 1	1(2) in any earli					
Sus		S No				Descriptio	on			Yes/ No	Amount, if					
G. Compliance to Conditions		(a)	is applie	ed to purposes other	er than chai	ritable or religious	s purposes c	or ceases to be	accumulated or		yes					
Con	6.	(lp.)		r application theret to remain invested o		d in any of the for		an a cific d in aud	saction (F)							
Q		(b) (c)		lized for the purpos						o in						
an C		(d)		a) of that sub-section and to any any to any					fund or institution	n or						
oplic		(d)		any university or oth												
S		to in sub-clause (iv) or sub-clause (v) or sub-clause (vi) or sub-clause (via) of clause (23C) of section 10 (i) Whether any income invested or deposited in accordance with the provisions of clause (b) of sub-section (2) of section 1														
ڻ		(i) Whether any income invested or deposited in accordance with the provisions of clause (b) of sub-section (2) of section could not be applied for the purpose for which it was accumulated or set apart?														
		(ia) If yes, please specify whether the application in this regard was made to the Assessing Officer in this behalf for allowing to apply the same for other charitable or religious purpose in India in conformity with the objects of the trust?														
	7.	apply the same for other charitable or religious purpose in India in conformity with the objects of the trust? (ib) In case of the application having been made to the Assessing Officer, please provide the details of the same as under:														
		. ,			21.1		1	Details of Orc	ler							
		S No	Dat	te of Application	Status o	us of Application Number			Decision	Rem	ark, if any					
				thin the meaning of		4), any business u	ndertaking i	s held as "prope	rty held under tr	ust"?	Yes/ No					
		(ii)		e provide the follow sture of Business:	ving:											
	1.		. ,													
		(c) If yes, please provide amount of profit/ loss.														
		Attach	Attach Balance Sheet, Profit & Loss Account and Audit Report in Form 3CA/3CB as applicable (e-filing utility to provide u[load facility).													
		(i) Whether within the meaning of section 11(4A), there is any income of the trust or institution, being profits and gains of business? (ii) If yes, please provide the following: (a) Whether the business is incidental to the attainment of the objectives of the trust or the institution? (b) Nature of Business: (c) Whether separate books of account maintained in respect of such business? (d) If yes, please provide amount of profit/ loss.														
	2.		gains of bus If yes, pleas (a) Wh (b) No (c) Wh	siness? e provide the follownether the business sture of Business: nether separate boo	ving: is incidental oks of acco	to the attainmen	nt of the obje	ectives of the true			Yes/ No Yes/ No Yes/ No					
	2.	(ii)	gains of bus If yes, pleas (a) Wh (b) No (c) Wh (d) If y	siness? e provide the follownether the business sture of Business: nether separate boo	ving: is incidental oks of acco amount of p	to the attainmen unt maintained in profit/ loss.	nt of the object	ectives of the true	st or the institutio	n?	Yes/ No Yes/ No					
	2.	(ii)	gains of bus If yes, pleas (a) Wh (b) No (c) Wh (d) If y	e provide the follow nether the business uture of Business: nether separate body res, please provide	ving: is incidental oks of acco amount of p	to the attainmen unt maintained in profit/ loss.	nt of the object	ectives of the true	st or the institutio	n?	Yes/ No Yes/ No					
less	2.	(ii) Attach Accoun	gains of bus If yes, pleas (a) Wh (b) No (c) Wh (d) If y Balance She	e provide the follow nether the business uture of Business: nether separate body res, please provide	ving: is incidental oks of acco amount of p	to the attainment unt maintained in profit/ loss. audit Report in For	nt of the object	ectives of the true	st or the institutio	n?	Yes/ No Yes/ No					
vusiness	2.	Attach Accoun (i) (ii)	gains of bus If yes, pleas (a) Wh (b) No (c) Wh (d) If y Balance Sha ting Policy Whether the	e provide the follownether the business: nether the business: nether separate bookes, please provide net, Profit & Loss Accounting employere had been any compared to the provide the second to the se	ving: is incidental oks of acco amount of p count and A ed during the	to the attainment or to the attainment or of the control of the co	nt of the obje n respect of s m 3CA/3CB	ectives of the true such business? as applicable (st or the institutio	n? provide u[load	Yes/ No Yes/ No					
s of Business	2.	Attach Accoun (i) (ii)	gains of bus If yes, pleas (a) Wh (b) Nc (c) Wh (d) If y Balance She ting Policy Method of c Whether the immedia	e provide the follownether the business: ature of Business: mether separate bookes, please provide etc. Profit & Loss According to the process of the proces	ving: is incidental oks of acco amount of p count and A ed during the	to the attainment or the transfer of the trans	n respect of s m 3CA/ 3CB	ectives of the true such business? as applicable (e-filing utility to p	n? provide u[load	Yes/ No Yes/ No facility).					
etails of Business	2.	Attach Accoun (i) (ii)	gains of bus If yes, pleas (a) Wh (b) Nc (c) Wh (d) If y Balance She ting Policy Method of c Whether the immedia	e provide the follownether the business: nether the business: nether separate bookes, please provide net, Profit & Loss Accounting employere had been any compared to the provide the second to the se	ving: is incidental oks of acco amount of p count and A ed during the	to the attainment or the transfer of the trans	or respect of some accounting empth of the object.	ectives of the true such business? as applicable (e-filing utility to p	orovide u[load	Yes/ No Yes/ No facility).					
H. Details of Business	2.	Attach Accoun (i) (ii)	gains of bus If yes, pleas (a) Wh (b) Nc (c) Wh (d) If y Balance She ting Policy Method of c Whether the immedia If answer to	e provide the follownether the business: inture of Business: inether separate boures, please provide eet, Profit & Loss Accuration and been any content of the preceding preceding preceding above is in the content of the provide and been any content of the preceding preceding preceding above is in the content of the provide and the p	ving: is incidental oks of acco amount of p count and A ed during the	to the attainment of the attainment of the attainment of the profit of the province previous year: the method of according to the attainment of the attainme	or respect of some accounting empth of the object.	ectives of the true such business? as applicable (e-filing utility to perhaps the method empered on the income	orovide u[load	Yes/ No Yes/ No facility).					
H. Details of Business	2.	Attach Accoun (i) (ii) (iii)	gains of bus If yes, pleas (a) Wh (b) Nc (c) Wh (d) If y Balance She ting Policy Method of c Whether the immedia If answer to \$ No	e provide the follownether the business: Inture of Business: Inether separate boures, please provide Eact, Profit & Loss Accurating employing the proceeding preceding preceding preceding above is in the comparison.	ving: is incidental oks of acco amount of p count and A ed during the change in the vious year. affirmative, g lars	to the attainment of the attainment of the attainment of the profit of the previous year: The previous year: The method of according to the attails of succession of the previous of the attails of the attails of the previous year: The method of according to the attails of t	m respect of s m 3CA/3CB counting emply h change, a Profit (Rs)	such business? as applicable (ployed vis-a-vis the applicable of the distribution)	e-filing utility to perhe method empered on the inco	orovide u[load alough profit or a profit (Rs)	Yes/ No Yes/ No facility). Yes/ No loss.					
H. Details of Business	2.	Attach Accoun (i) (ii) (iii)	gains of bus If yes, pleas (a) Wh (b) Nc (c) Wh (d) If y Balance She ting Policy Method of c Whether the immedia If answer to \$ No	e provide the follownether the business: inture of Business: inether separate boures, please provide eet, Profit & Loss Accuration and been any content of the preceding preceding preceding above is in the content of the provide and been any content of the preceding preceding preceding above is in the content of the provide and the p	ving: is incidental oks of acco amount of p count and A ed during the change in the vious year. affirmative, g lars	to the attainment unt maintained in profit/ loss. Audit Report in Formation previous year: The method of accounties details of succession and the profit of the profit o	m 3CA/3CB counting emple h change, a Profit (Rs)	such business? as applicable (ployed vis-a-vis the such business)	e-filing utility to perhe method empered on the inco	orovide u[load alough profit or a profit (Rs)	Yes/ No Yes/ No facility).					
H. Details of Business	2.	Attach Accoun (i) (ii) (iii)	gains of bus If yes, pleas (a) Wh (b) Nc (c) Wh (d) If y Balance She ting Policy Method of c Whether the immedia If answer to \$ No Whether an computatio	e provide the follownether the business: Interest of Business: Int	ving: is incidental oks of acco amount of p count and A ed during the change in the vious year. uffirmative, g ars	to the attainment of the attainment of the attainment of the profit of the previous year: The previous ye	m 3CA/ 3CB m 3CA/ 3CB counting emph change, a Profit (Rs)	as applicable (poloyed vis-a-vis the applicable of the applicabl	e-filing utility to perhe method empered on the inco	orovide u[load alough profit or a profit (Rs)	Yes/ No Yes/ No facility). Yes/ No loss.					
H. Details of Business	2.	Attach Accoun (i) (ii) (iii)	gains of bus If yes, pleas (a) Wh (b) Nc (c) Wh (d) If y Balance She ting Policy Method of c Whether the immedia If answer to \$ No Whether an computatio	e provide the follownether the business: Inture of Business: Inether separate boures, please provide Execution of Business: Inether the business: Inether separate boures, please provide Execution of Business: Inether separate boures, please provide bours, please provide bours, please please provide bours, please please please provide bours, please pl	ving: is incidental oks of acco amount of p count and A ed during the change in the vious year. uffirmative, g ars	to the attainment of the attainment of the attainment of the profit of the previous year: the method of according details of such of the profit of (ICDS) under give details of such of the profit of (ICDS) under give details of such of the profit of the p	m 3CA/ 3CB m 3CA/ 3CB counting emph change, a Profit (Rs)	as applicable (poloyed vis-a-vis the applicable of the applicabl	e-filing utility to perhe method empered on the inco	orovide u[load alough profit or a profit (Rs)	Yes/ No Yes/ No facility). Yes/ No loss.					
H. Details of Business		Attach Accoun (i) (ii) (iii)	gains of bus If yes, pleas (a) Wh (b) No (c) Wh (d) If y Balance She ting Policy Method of o Whether the the immedia If answer to S No Whether an computatio If answer to ICDS	e provide the follownether the business: Interest of Business: Int	ving: is incidental oks of acco amount of p count and A ed during the change in the vious year. affirmative, g lars uired to be andards noti affirmative, Particulation	to the attainment of the attainment of the attainment of the profit of the previous year: the method of according details of such of the profit of (ICDS) under give details of such of the profit of (ICDS) under give details of such of the profit of the p	m 3CA/ 3CB m 3CA/ 3CB counting emph change, a Profit (Rs)	as applicable (ployed vis-a-vis the applicable of the ployed vis-a-vis the ployed	e-filing utility to put the method emplered on the incomperence in the provisions.	orovide u[load ployed in profit (Rs) of income	Yes/ No Yes/ No facility). Yes/ No loss. Yes/ No					
H. Details of Business		Attach Accoun (i) (ii) (iii)	gains of bus If yes, pleas (a) Wh (b) No (c) Wh (d) If y Balance She ting Policy Method of o Whether the the immedia If answer to S No Whether an computatio If answer to ICDS ICDS I	e provide the follownether the business: Interest of Business: Int	ving: is incidental oks of acco amount of p count and A ed during the change in the evious year. affirmative, g lars uired to be andards noti affirmative, Particulates entories	to the attainment of the attainment of the attainment of the profit of the previous year: the method of according details of such of the profit of (ICDS) under give details of such of the profit of (ICDS) under give details of such of the profit of the p	m 3CA/ 3CB m 3CA/ 3CB counting emph change, a Profit (Rs)	as applicable (ployed vis-a-vis the applicable of the ployed vis-a-vis the ployed	e-filing utility to put the method emplered on the incomperence in the provisions.	orovide u[load ployed in profit (Rs) of income	Yes/ No Yes/ No facility). Yes/ No loss. Yes/ No					
H. Details of Business		Attach Accoun (i) (ii) (iii)	gains of bus If yes, pleas (a) Wh (b) No (c) Wh (d) If y Balance She ting Policy Method of o Whether the the immedia If answer to S No Whether an computatio If answer to ICDS ICDS II ICDS III	e provide the follownether the business: Interest of Business: Inether separate bookes, please provide Interest of Business: I	ving: is incidental oks of acco amount of p count and A ed during the change in the evious year. affirmative, g lars uired to be andards noti affirmative, Particulation	to the attainment of the attainment of the attainment of the profit of the previous year: the method of according details of such of the profit of (ICDS) under give details of such of the profit of (ICDS) under give details of such of the profit of the p	m 3CA/ 3CB m 3CA/ 3CB counting emph change, a Profit (Rs)	as applicable (ployed vis-a-vis the applicable of the ployed vis-a-vis the ployed	e-filing utility to put the method emplered on the incomperence in the provisions.	orovide u[load ployed in profit (Rs) of income	Yes/ No Yes/ No facility). Yes/ No loss. Yes/ No					
H. Details of Business		Attach Accoun (i) (ii) (iii)	gains of bus If yes, pleas (a) Wh (b) No (c) Wh (d) If y Balance She ting Policy Method of o Whether the the immedia If answer to S No Whether an computatio If answer to ICDS ICDS I	e provide the follownether the business: Interest of Business: Int	ving: is incidental oks of acco amount of p count and A ed during the change in the vious year. uired to be andards noti affirmative, Particulation ies entories intracts intrinition	to the attainment of the attainment of the attainment of the profit of the previous year: the method of according details of such of the profit of (ICDS) under give details of such of the profit of (ICDS) under give details of such of the profit of the p	m 3CA/ 3CB m 3CA/ 3CB counting emph change, a Profit (Rs)	as applicable (ployed vis-a-vis the applicable of the ployed vis-a-vis the ployed	e-filing utility to put the method emplered on the incomperence in the provisions.	orovide u[load ployed in profit (Rs) of income	Yes/ No Yes/ No facility). Yes/ No loss. Yes/ No					
H. Details of Business		Attach Accoun (i) (ii) (iii)	gains of bus If yes, pleas (a) Wh (b) No (c) Wh (d) If y Balance She ting Policy Method of o Whether the the immedia If answer to S No Whether an computatio If answer to ICDS ICDS I ICDS III ICDS IV	e provide the follownether the business: Interest of Business: Int	ving: is incidental oks of acco amount of p count and A ed during the change in the vious year. affirmative, g lars uired to be andards noti affirmative, Particulates entories controlles intracts intion issets	to the attainment of the attainment of the attainment of the profit of the previous year: The previous year: The method of accordance method of accordance in the profit of the profit	m 3CA/ 3CB m 3CA/ 3CB counting emph change, a Profit (Rs)	as applicable (ployed vis-a-vis the applicable of the ployed vis-a-vis the ployed	e-filing utility to put the method emplered on the incomperence in the provisions.	orovide u[load ployed in profit (Rs) of income	Yes/ No Yes/ No facility). Yes/ No loss. Yes/ No					
H. Details of Business		Attach Accoun (i) (ii) (iii)	gains of bus If yes, pleas (a) Wh (b) No (c) Wh (d) If y Balance She ting Policy Method of c Whether the the immedia If answer to Whether an computatio If answer to ICDS ICDS II ICDS III ICDS IV ICDS VI ICDS VI	e provide the follownether the business: ature of Business: mether separate bookes, please provide eet, Profit & Loss Accounting employere had been any cately preceding pre (ii) above is in the cately preceding pre (iii) above is in the cately preceding pre (iv) above is in the cately above is in the cately preceding pre (iv) above is in the cately preceding pre (iv) above is in the cately above is in the cately preceding pre (iv) above is in the cately a	ving: is incidental oks of acco amount of p count and A ed during the change in the evious year. affirmative, g lars uired to be andards notice affirmative, particulates entories affirmation usets gn Exchange	to the attainment of the attainment of the attainment of the profit of the previous year: The previous year: The method of accordance method of accordance in the profit of the profit	m 3CA/ 3CB m 3CA/ 3CB counting emph change, a Profit (Rs)	as applicable (ployed vis-a-vis the applicable of the ployed vis-a-vis the ployed	e-filing utility to put the method emplered on the incomperence in the provisions.	orovide u[load ployed in profit (Rs) of income	Yes/ No Yes/ No facility). Yes/ No loss. Yes/ No Disclosure					
H. Details of Business		Attach Accoun (i) (ii) (iii)	gains of bus If yes, pleas (a) Wh (b) No (c) Wh (d) If y Balance She ting Policy Method of c Whether the the immedia If answer to Whether an computatio If answer to ICDS I ICDS II ICDS III ICDS IV ICDS VI ICDS VII ICDS VIII ICDS VIII	e provide the follownether the business: ture of Business: ture of Business: the there separate body est, Profit & Loss Accounting employere had been any cately preceding preceding preceding preceding preceding above is in the cately above is in the ca	ving: is incidental oks of acco amount of p count and A ed during the change in the evious year. affirmative, g lars uired to be andards notice affirmative, particulates entories affirmation usets gn Exchange	to the attainment of the attainment of the attainment of the profit of the previous year: The previous year: The method of accordance method of accordance in the profit of the profit	m 3CA/ 3CB m 3CA/ 3CB counting emph change, a Profit (Rs)	as applicable (ployed vis-a-vis the applicable of the ployed vis-a-vis the ployed	e-filing utility to put the method emplered on the incomperence in the provisions.	orovide u[load ployed in profit (Rs) of income	Yes/ No Yes/ No facility). Yes/ No loss. Yes/ No Disclosure					
H. Details of Business		Attach Accoun (i) (ii) (iii)	gains of bus If yes, pleas (a) Wh (b) No (c) Wh (d) If y Balance She ting Policy Method of c Whether the the immedia If answer to Whether an computatio If answer to ICDS I ICDS II ICDS III ICDS IV ICDS VI ICDS VI	e provide the follownether the business: ature of Business: mether separate bookes, please provide eet, Profit & Loss Accounting employere had been any cately preceding pre (ii) above is in the cately preceding pre (iii) above is in the cately preceding pre (iv) above is in the cately above is in the cately preceding pre (iv) above is in the cately preceding pre (iv) above is in the cately above is in the cately preceding pre (iv) above is in the cately a	ving: is incidental oks of acco amount of p count and A ed during the change in the vious year. affirmative, g lars uired to be andards noti affirmative, Particuities entories intracts intracts gn Exchang ants	to the attainment unt maintained in profit/ loss. Inudit Report in Form the previous year: the method of accordive details of succession under the profited (ICDS) under give details of succession under give give details of succession under give give give give give give give give	m 3CA/3CB counting employed by the counting employed employed employed by the counting employed	as applicable (ployed vis-a-vis the applicable of the ployed vis-a-vis the ployed	e-filing utility to put the method emplered on the incomperence in the provisions.	orovide u[load ployed in profit (Rs) of income	Yes/ No Yes/ No facility). Yes/ No loss. Yes/ No Disclosure					

		(i) Voluntary contribution received in kind but not converted into investments in the specified modes u/s 11(5) within the time p Value of Value of Amount out of (3) invested in Balance to														
		S No	Name and address of	Value of Contribution /	Value of Contributio		nt out of (3) inv des prescribed			be treated as nder section						
			the donor	donation	applied to ob	iect	section 11(5)		13(1)(d)						
		(1)	(2)	(3)	(4)		(5)			(6)						
s	1.															
I. Other Conditions		(7) 5 1 7	Total				1(5)		.,							
Cond		(ii) Defails (of funds invested/ deposi Name of the investee/		er than those specit of the investee/	Date of	., .	mount of		ome from						
her (S No	depositee		epositee	Investmen		vestment		vestment						
<u>-</u>																
ŀ		(i) Whether there is any claim of depreciation or otherwise in respect of any asset, acquisition of which has been claimed														
	2.		ation of income has been			arry asser, acq	OISHIOTI OI WITHC	ii iids beeii	cidii rica as	Yes/ No						
		(ii) If yes, p	lease specify the amount	of said deprecia	tion.											
	3.		(i) In view of provisions under section 11(7), please specify whether the trust or institution has claimed deduction under section 10 [other than clause (1) and clause (23C) thereof] during the previous year? (ii) If yes, the amount of deduction so claimed.													
	0.	(ii) If yes, th	ne amount of deduction s	so claimed.												
on 11 & (b)]		(i) In view of provisions under section 13(1)(a), please specify whether there is any part of income of a trust for private religious purposes which does not enure for the benefit of the public?														
secti (a)	1.	(ia) If yes, please provide the following:														
hich [13(1		Nature of Application Amount														
in w																
J. Cases in which section 11 not to apply [13(1) (a) & (b)]	2.	(i) In view of provisions under section 13(1)(b), please specify whether the trust or institution is created or established for the benefit of any particular religious community or caste after the commencement of the Act?														
		(i) Details of persons referred to in sub-section (3) of section 13 (specified person) anytime during the previous year:														
Own				T	Aadr	naar No.			Remark							
eficial (S No	Clause	Name	PAN	llotted)	Address		vided in e- g utility							
Ē			Clause (a)													
pe		I 			l Amo	ount of										
is and be	1.		Clause (b)					_	ribution							
ersons and be	1.		Clause (c)					_	ribution							
ed persons and beneficial Owners	1.		Clause (cc)					contr								
Q	1.		Clause (c)					confr	ation tial Interest							
Q	1.		Clause (c) Clause (d) Clause (e)					Contr Rel Substant	ation tial Interest							
Q			Clause (c) Clause (d) Clause (e) ars of persons who were b		1		, ,	Contr Rel Substant	ation tial Interest during the pre							
Details of specified p	2.	(i) Particular S No	Clause (c) Clause (d) Clause (e)		of the trust or the in		y or indirectly, N (if any)	Contr Rel Substant	ation tial Interest during the pre	evious year: r (optional)						
K. Details of specified p		\$ No	Clause (c) Clause (cc) Clause (d) Clause (e) ars of persons who were by Name of the provisions under	Ad section 13(1)(c),	dress	PA	N (if any)	Rel Substant	ation tial Interest during the pre Aadha							
K. Details of specified p		(i) In view before or c	Clause (c) Clause (cc) Clause (d) Clause (e) ars of persons who were b	section 13(1)(c), this Act? ures directly or in	please specify wh	PA ether the trust	N (if any) or institution c	Rel Substant at any time of treated or e	ation tial Interest during the pre Aadha stablished	(optional)						
K. Details of specified p		(i) In view before or c	Clause (c) Clause (cc) Clause (d) Clause (e) Draw of persons who were be the provisions under after commencement of the provision of the provisions under after commencement of the provision of the provisions under after commencement of the provision of the provisions under after commencement of the provision of the provisio	section 13(1)(c), this Act? ures directly or ir ution?	please specify wh	PA ether the trust	N (if any) or institution c	Rel Substant at any time of treated or e	ation tial Interest during the pre Aadha stablished	(optional) Before/ After						
K. Details of specified p		(i) In view before or c	Clause (c) Clause (cc) Clause (d) Clause (e) ars of persons who were by the provisions under after commencement of the part of income en	section 13(1)(c), this Act? ures directly or in ution?	please specify wh	PA ether the trust	N (if any) or institution c	Rel Substant at any time of treated or equipment the terms of the term	ation tial Interest during the pre Aadha stablished trms of the	(optional) Before/ After						
K. Details of specified p		(i) In view before or complete (ii) Whether trust or the (iia) If yes,	Clause (c) Clause (cc) Clause (d) Clause (e) ars of persons who were be the provisions under after commencement of the provision of the pr	section 13(1)(c), this Act? ures directly or in ution?	please specify wh	PA ether the trust	or institution c	Rel Substant at any time of treated or equipment the terms of the term	ation tial Interest during the pre Aadha stablished trms of the	Before/ After Yes/ No						
K. Details of specified p		(i) In view before or complete (ii) Whether trust or the (iia) If yes, (iii) Whether (iiii) Whether (iiiii) Whether (iiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiii	Clause (c) Clause (cc) Clause (d) Clause (e) ars of persons who were be the provisions under cafter commencement of the provisions under rules governing the institute please provide the follow Name of the Specter any part of income or	section 13(1)(c), this Act? ures directly or inution? ring details: iffied Person any property of t	please specify who directly for the ber	ether the trust	or institution of control of Branch Nature of Branch Natu	Rel Substant at any time of the telephone of telephone of telephone of telephone of telepho	ation tial Interest during the pre Aadha stablished rms of the Ar	Before/ After Yes/ No						
K. Details of specified p	2.	(i) In view before or or (ii) Whether trust or the (iia) If yes, S No (iii) Whether for the ber	Clause (c) Clause (cc) Clause (d) Clause (e) Description of persons who were be the provisions under content of the provisions under rafter commencement of the any part of income en rules governing the institute please provide the follow Name of the Spectary part of income or nefit of the specified person person part of income or nefit of the specified person part of the specified perso	section 13(1)(c), this Act? ures directly or inution? ring details: ified Person any property of ton during the pre	please specify who directly for the ber	ether the trust	or institution of control of Branch Nature of Branch Natu	Rel Substant at any time of the telephone of telephone of telephone of telephone of telepho	ation tial Interest during the pre Aadha stablished rms of the Ar	Before/ After Yes/ No						
K. Details of specified p	2.	(i) In view before or compared to the before or compared to the before or compared to the before th	Clause (c) Clause (cc) Clause (d) Clause (e) ars of persons who were be the provisions under cafter commencement of the provisions under rules governing the institute please provide the follow Name of the Specter any part of income or	section 13(1)(c), this Act? ures directly or inution? ring details: ified Person any property of the preving details:	please specify who directly for the ber	ether the trust	or institution of control of Branch Nature of Branch Natu	Rel Substant at any time of the control of the cont	ation tial Interest during the pre Aadha stablished rms of the Ar	Refore/ After Yes/ No nount Yes/ No						
Details of specified p	2.	(i) In view before or compared to the before or compared to the before or compared to the before th	Clause (c) Clause (cc) Clause (d) Clause (e) Ors of persons who were to the provisions under after commencement of the provisions under rules governing the institution of the Specific of the specified person please provide the follow please provide the follow the specified person please provide the follow please please please provide the follow please plea	section 13(1)(c), this Act? ures directly or ir ution? ring details: ified Person any property of ton during the pre ving details: PAN Nati	please specify who directly for the bear PAN he trust or the institutious year?	ether the trust	N (if any) or institution of control of the control of Both Compliance with the compl	Rel Substant at any time of the servented or e under the tele enefit ed directly of the servented or e	ation tial Interest during the pre Aadha stablished rms of the Ar r indirectly	Refore/ After Yes/ No Nount Yes/ No						

/			her any pa he previous		ne or prope	erty of th	e trust or	the inst	tution	s lent, or	conti	inues to be	e lent, to	o the s	specit	fied pers	on	Yes/	No
Use on)]		(ia) If ye	es, please p	rovide the	following o	details:													
ned cati	1.					Details			De	tails of Se	curity		D	etails o	f intere	est	Detail	s of Repay	ment
M. Deemed Use/ Application [13(2)(a)]		S No	Name	PAN	Income Propert		Amount	Nati	ure	Value	Ac	/alue of dequate Security	Rate	•	Adec Rate Inte	e of	Date	Am	ount
			ther any la							on is, or	contir	nues to be	e, made	e avai	lable	during t	he	Yes/	No
se/		'	s year for us		· ·		ing the p	previous	years										
ed U afio		(IIa) If ye	es, please p	orovide the		s of Asset		Dat		1	Details	of Rent			Detail	s of other	Compe	nsation	
eem oplic 13(2	1.	S No	Name	PAN	Land/ Buildi	na/						Adequat	te				Compo	Adequat	е
N. Deemed Use/ Application [13(2)(b)]					Other Prope	erty A	ddress	From	То	Amou	JIII	Rent		Nature		Amount	C	Compensa	tion
#ion		(iii) Whether any salary, allowance or otherwise is paid to the specified person out of the resources of the trust or institution for services rendered by him during the previous years?														on	Yes/	No	
O. Deemed Use/ Application [13(2)(c)]		(iii) Whether any salary, allowance or otherwise is paid to the specified person out of the resources of the trust or institution for services rendered by him during the previous year?																	
ed Use/ Ap [13(2)(c)]	1.	(iiia) If y	es, please p	orovide the	e following	ollowing details: Details of Payment													
13(2	1.	S No Name f			PAN Nature of Services			Sa	lary/ All	owance/	Otherv		Amount Reason			Reasonal	ole Amo	unt for Sei	vices
eme		(1)	(2)		(3) (4)				/ Allowance/ Otherwise (5)			(6)				(7			
O. De																			
		(i) Whet	her the serv	vices of the	e trust or ins	titution	are made	e availa	ble to	he spec	ified p	person du	ring the	previo	ous ye	ear?		Yes/	No
olicat		<i>(</i> ;) (<i>s</i>															ı		
Apr d)]		(ia) If ye	es, please p	rovide the			rvices	1	Deta	ils of Rem	unerat	tion			Detail	ls of Comp	nensatio	ın	
Use/ 3(2)(1.	S No	Name	PAN	Natu	Details of Services ature Valu			mount		emuneration Adequate		Natu		Amount			Adequat	
med []										Re	emuner	ration	741				Compensa	tion	
P. Deemed Use/ Application [13(2)(d)]																			
•		. ,	ther any sh		,	proper	ty is purc	hased I	oy or c	n behal	f of th	ne trust or	instituti	on fro	m the	e specifi	ed \	'es/ No	
		person during the previous year? (ia) If yes, please provide the following details:																	
io L		(ia) If yes, please provide the			Dotaile of			F Sharar / Sacurity			Details of Other Property b			ty bein	eing Detail		ails of C	ils of Consideration	
lication		S No Name PAN		Share/ Security/ Other Name of the			ls of Shares/ Security				Мс	ovable							
, App e)]					Property	Cor	npany/ ncern	Number Rate Natu		ture N	Number Rate		ite	Amour	nt	Adequate Consideration			
Q. Deemed Use/ Appli [13(2)(e)]	1.																		
emed []		(ib) Det	ails in case	of Other P	roperty bei	na Imm	ovable.												
. Dec		(, = 0.		1	1	ype of a		Ι.						. [Details	of Cons	ideration	
Ø		S No	Name	PAN	(Lar	nd/ Resid			ddress o roperty		Ared (in Sq		Stamp Du Value	лу	Α	mount		Adequat Considerat	
		(i) Whet	her any sho	are, securit	y or other p	property	is sold by	or on b	ehalf (of the tru	ust or in	nstitution 1	to the sp	pecifie	ed pe	rson duri	ng	V==/	
			vious year?															Yes/	NO
<u> </u>		(ia) If ye	es, please p	rovide the	following c	details:					De	etails of Oth	er Proper	tv bein	ıa				
calic		S No	Name	PAN	Share/ Security/		Details of	Shares/	Security				ovable	1, 20	9	Dete	ails of C	onsideration	on
R. Deemed Use/ Application [13(2)(f)]		3110	Nume	1744	Other Property	Cor	ne of the npany/ ncern	Numl	oer	Rate	Nat	ture N	umber	Ra	ite	Amour	nt	Adequa Considera	
Use/ 3(2)(1.													L					
med []		(ib) Det	ails in case	of Other P	roperty bei	ng Imm	ovable:												
Dee					Т	ype of a	sset	Α.	ddress o	,	Ared	g [Stamp Du	ıtv		Details	of Cons	ideration	
æ.		\$ No	Name	PAN		nd/ Resid ercial Pro	ential/ perty etc)		roperty		(in Sq		Value	, i y	Α	mount		Adequat Considerat	

Use/ on)]		(i) Whether any income or property of the trust or institution with aggregate value exceeding one thousand rupees is diverted during the previous year in favour of the specified person? (ia) If yes, please provide the following details:															
red cation 2)(g)	1.	(ia) If	es, pleas	e provide th	e following	details:									I.		
S. Deemed Use/ Application [13(2)(g)]	1.	SI	No	Name	PAN	Incom	e/ Pro	operty					Amount				
						itution are, o antial interes		tinue to ren	nain, inv	ested in a	ny conce	rn durin	g the previo	us year in	Yes/ No		
plice		(ia) If	es, pleas	e provide th	e following	details:											
/ Ap (h)]				Details (of the Cond	cern		Details of	Substar	ntial Intere	st	Deta	ils of Investn	nent			
Use, 3(2)	1.	S No	COI	mpany/	Name	Address		Name	PAN	Bas	is	Value	From	То	Income from Investment	1	
T. Deemed Use/ Application [13(2)(h)]			0	others									-			_	
. Dee		(ib) \//	hothor the	o investment	in the con-	cern exceed	s five	por cont of	the car	oital of the	taanaari	2	<u> </u>		Yes/ No		
_															163/140		
<u> </u>		Amou (i)				n (1) of section x is not dedu			use (ia)	of clause	(a) of sec	tion 40:					
issib		(1)				x 13 1101 ded0	Cica.					Det	ails of Payee				
adm		S No	Do	ate of Payme	nt	Amount	Nature			Name			PAN		Address	-	
U. Details of Amounts Inadmissible	1.	(ii)	Details o		on which to	ıx has been (dedu	deducted but has		een paid	on or bef	before the due date spec			sub- section (1)	of	
s of /		SN	\cap	ate of	Amount	Nature				Details of Payee				Tax Deduc	uction Details		
etail			PC	yment				Name		PAN	Α	ddress (7)		nount	Deposited	_	
U. D		(1)		(2)	(3)	(4)		(5)		(6)	(6)			(8)	(9)	_	
		(i) \/\b.	athor any	amount is d	isallowablo	undersubse	oction	2 (1) of soct	on 11 n	w sub soo	tion (2) of	coation	40A during	the provio	ue I	_	
le in		year?	(i) Whether any amount is disallowable under sub-section (1) of section 11 rws sub-section (3) of section 40A during the previous year?														
ıctib		(ia) If	(ia) If yes, please provide the following details:														
dedi		S No	Do	Date of Payment				Nature			1	Det	ails of Payee	,			
s not Istan					Amount Nature .				Name			PAN		Address	_		
ment	1.	(ii) Whether any amount is disallowable under sub-section (1) of section 11 rws sub-section (3A) of section 40A during the												e ,,,,,			
enses or payments not deductible in certain circumstances		(ii) Whether any amount is disallowable under sub-section (1) of section 11 rws sub-section (3A) of section 40A during the previous year? (iia) If yes, please furnish the following details:													Yes/ No		
nses												Det	tails of Payee			\neg	
V. Ехре		S No	DC	ate of Payme	nr	Amount		Nature		Name			PAN		Address		
>																	
						nas taken or evious year?		epted any l	pan or deposit or any specified sum, exceeding the limit Yes/ No								
n anc		(ia) If	es, pleas	e provide th	e following	details:											
l sun				Details of Per	son			Details of Tr	ansacti	on			Mode	of Transac	ction		
cified	1.	S		D.4.\.\.'t		Loan/ Deposit/ A	٩ny		Wheth	her Mo	ıximum		neque/Bank se of electro		Whether Account Payer	e	
sbec		No	Name	PAN, if available	Address	Specified S		Amount	Squar Squ		mount tanding	clear	ring system t Ink account	hrough	if by Cheque/ Bank Draft?		
osits,									٠, ٥٥	00			other mode				
dep									Yes/1						Yes/ No		
iin loans, transact		a day	; or in res			as received on action; or in a											
cert		(ia) If	·	e provide th		details:											
e for	_			Details of Pa	/er	1		Details	of Recei	ıpt .	1			de of Trans	action Whether	_	
W. Compliance for certain loans, deposits, specified sum and transactions	2.	S No	Name	PAN, if available	Address	in re transac	spec transo tions	son in a day t of a single action/ relating to c ion from a p	one	Amount	Date	(s)	By Cheque raft/ use of e clearing sy through a account or a mode	electronic vstem bank ny other	Account Payee if by Cheque/ Bar Draft?		
•						event or occasion from a person								\dashv			

						has repaid ring the prev			eing loan or de	posit or any	specified a	dvance	exceec	ding	Yes/ No		
		(ia) If		e provide		ng details:											
				Details of P	ayee					ransaction	ı	1		Mode o	of Repayment		
	3.	S No	Name	PAN, if available	PAN, if available Address		/ t/ Ama	ount	Please specify mode of receipt [by Cheque/ Bank Draft/ use of electronic clearing system through a bank account or any other]	Whether Account Payee, if by Cheque/ Bank Draft?	Whether Squared up?	Maxir Amo outsta	ount	By Cheque Bank Draft/ us of electron clearing system through bank accour or nay other mode	Whether Account Payee if by Cheque/ Bank Draft?		
			any other] Yes/ No														
		XVII-BI	 3ś				to dedu	ct or c	collect tax as p	er the provis	sions of Cho	apter XVI	II-B or C	Chapter	Yes/ No		
X. Compilance with provisions of tax deduction or collection at source			· ·	e furnish th	ne following		etails: Total Total amount Total amount Amount of Amount							at of	Amount of tax		
	1.	Dec Col Ac Nu	Tax Section Deduction and Collection Account Number (TAN)		payment	amount of payment or receipt of the nature specified in column (3)	on whi was re to deduct collect	ch tax quired be ted or ed out	on which tax was deducted or collected at specified rate out of (5)	tax deducted or collected out of (6)	on whi d was de- ed or col	ch tax ducted llected than ed rate	tax deductor or collector on (8	ted d	deducted or collected not eposited to the credit of the Central covernment out of (6) and (8)		
iei			(1) (2) (3) (4)		(5)		(6)	(7)	3)	3)	(9)		(10)				
ědč																	
р Д		(ii) Wh	ether the	trust or the	institution	is required t	o furnish	he sta	tement of tax	deducted or	tax collect	ed?			Yes/ No		
ls of		(iia) If	(ii) Whether the trust or the institution is required to furnish the statement of tax deducted or tax collected? Yes/ No (iia) If yes, please furnish the following details:														
h provisior	2.		Tax Deduction and Collection Account Number (TAN)		Туре с	f Due d	ate for shing		Date of urnishing, if furnished		ner the state ins informat rec		ut all tra	nsactions			
e Wi			(1)		(2)	(;	3)		(4)			I	(5)				
lianc		(iii) Wh	nether the	trust or the	e institution	is liable to p	oay intere	st und	er section 201 (1A) or sectio	n 206C(7)?				Yes/ No		
d mo		(iiia) If	yes, plea	se furnish t	he followir	g details:											
×	3.			and Collec (TAN	tion Accour												
				(1)					(2)					(3)			

(Signature and stamp/ Seal of the signatory	′)
of the signatory	

Name Date: Membership No.

Place:

Full address

Note: Annexure to be signed by the person eligible to sign the Audit Report in Form No 10B.".

[Notification No. /2019/ F No 370142/6/2019-TPL]

(Rajesh Kumar Kedia) Director (Tax Policy and Legislation Division)

Note: The principal rules were published in the Gazette of India, Extraordinary, Part-II, Section-3, Sub-section (ii) vide number SO 969 (E) dated the 26th March, 1962 and were last amended vide notification number, datedth May, 2019.